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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No. 214 of 1997

New Delhi, this the 11th day of August, 1997

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)  
Hon'ble Mr. N. Sahu, Member (A)

Rajakiya Prodh Vidyalaya Shikshak  
Kalyan Samiti (Regd) 30/10 Daksh Road,  
Vishwas Nagar, Shahdara, Delhi-110 032  
through

1. President Shri G.S. Sharma  
2. Member Shri M.Z. Khan

(By Advocate -Shri B.S. Mainee)

-APPLICANTS

Versus

1. Hon. Lt. Governor, Government of N.C.T. of Delhi, Raj Niwas, Delhi-110 054
2. The Director, Directorate of Education, Govt. of N.C.T. of Delhi, Old Secretariat, Delhi-110 054

-RESPONDENTS

(By Advocate -Shri S.K. Gupta, proxy for Shri B.S. Gupta)

JUDGMENT (Oral)

By Dr. Jose P. Verghese, VC (J)

The applicants are Part Time Teachers in Adult Training Schools and are claiming regularisation in accordance with the rules. The Hon'ble Supreme Court in the case of Subhash Chander Sharma and others vs. The Director of Education and Another, Writ Petition (Civil) No. 1350 of 1990 has passed an order on 30.4.1991 to consider the cases of the petitioners in that case after holding a selection test with a view to regularise them. Following the said decision this Tribunal has also passed an order on 31.1.1997 in O.A. 1879 of 1994, Govt. Adult Schools Part Time Teachers Association (Regd) vs. The Director of Education & another and passed a direction that in view of the aforesaid Supreme Court decision the respondents shall also consider the applicants' case for regularisation in the vacant posts of teacher after holding suitable selection test. The counsel for the respondents also submits that the

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respondents are willing to consider the cases of the applicants as well, in the same conditions as stated in the order of this Court dated 31.1.1997.

2. In the circumstances, we direct that the respondents shall consider the cases of the applicants for regularisation as per the present policy of the recruitment rules and in the light of the decision of the Hon'ble Supreme Court and this Court's order dated 31.1.1997 above stated. The said process of regularisation shall be complete within a period of three months from the date of receipt of a copy of this judgment and till then the services of the applicants shall not be discontinued; and shall be continued under the same terms and conditions as earlier. With these, this Original Application is disposed of. No order as to costs.

Narasimhan

(N. Sahu)  
Member (A)

rkv.

  
(Dr. Jose P. Verghese)  
Vice Chairman (J)